

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
SOUTH ZONAL BENCH, CHENNAI**

Defective Memo No.417652018

M/s. SUN PHARMACEUTICALS INDUSTRIES LTD.

APPELLANT

Versus

COMMISSIONER OF GST & CE, CHENNAI OUTER

RESPONDENT

Date of hearing /decision **15.03.2019**

Appearance:

For the Appellant Shri T. Rengarajan, Adv.

For the Respondent Shri L. Nandakumar, AC (AR)

CORAM:

Hon'be Smt. Sulekha Beevi, C.S, Member (Judicial)

DEFECTIVE MISC. ORDER NO. **40184 / 2019**

The above appeal has come up for hearing on the defect. The Registry has issued defect memo stating that the appeal has to be printed only on one side and cannot be printed on both sides of the paper. Today, when the matter came up for hearing, the Manager [Excise] of the company Shri T. Rengarajan submitted that the appellant has rectified the defect and submitted the appeal papers in the prescribed format. The defect is, therefore, vacated. The Registry is directed to admit and number the appeal.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S)
MEMBER (JUDICIAL)

Defective Memo No.417652018

	DRAFT			Remarks
	I	II	III	
Date of dictation	15.03.2019			
Draft Order - Date of typing	.03.2019			
Fair Order Typing	15.03.2019			
Date of numbering and date of dispatch	.03.2019			